

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.205/1994 in OA 2661/1993

New Delhi, This the 16<sup>th</sup> Day of JUNE 1994

Hon'ble Shri J P Sharma, Member(J)

Shri OM Prakash  
s/o Late Shri Gyan Chand  
r/o F-181, Shaheed Nagar(UP Border)  
P.O. Chikambarpur  
Distt. Ghaziabad(U P)

Applicant

Versus

Union of India Through

1. The Director General Border Roads  
Kashmir House  
D.H.Q. Post Office  
New Delhi 110011.
2. The Director  
National Crime Records Bureau  
Ministry of Home Affairs  
East Block 7  
RK Puram  
New Delhi. 110066

By Circulation

...Respondents

ORDER

Hon'ble Shri J P Sharma, Member(J)

1. The applicant has filed review application against judgement dated 22-4-94 passed in OA 2661/93 by which the application was disposed of as not maintainable with liberty to the applicant assail the grievances in a competent court. Regarding the order dated 8.12.93 by which he was transferred as UDC to Headquarter CS(P) to Udayak as per GREF posting order No.843 dated 12 Nov 93. The case has been decided on the authority of the Hon'ble Supreme Court in the case of R Visvan Vs Union of India reported in AIR 1983 SC page 658.

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2. The applicant has taken the ground that he is purely a civilian employee of the GREF and therefore he is amenable to the jurisdiction of the Tribunal. These points have already been considered in the judgement. Merely because the applicant is governed by CCS Regulations or disciplinary rules or temporary service rules will not bring the applicant within the scope of the jurisdiction of this Tribunal. The applicant is governed by Army Act and Rules. There is no error apparent on the face of the order. The Review Application is therefore dismissed as devoid of merit. No costs.

*J. P. Sharma*

(J P Sharma)  
Member (J)

LCP